

to and in the company to be formed and registered as a company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948*.

The motion was adopted.

SHRII M.V.CHANDRASHEKHARA MURTHY: I withdraw the Bill.

12.24. hrs.

MOTION RE. THE INDIAN MEDICAL COUNCIL (AMENDMENT) BILL

[English]

THE MINISTER OF HEALTH AND FAMILY AND WELFARE (SHRI B.SHANKARANAND): Sir, I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

MR.SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December 1992 and laid on the Table of this House on the 23rd December, 1992*.

12.241/2. hrs.

MOTION RE.THE DENTISTS (AMENDMENT) BILL

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

MR.SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

The motion was adopted

12.25 hrs.

ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) AMENDMENT BILL

[English]

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTHONY): Sir, I beg to move for leave to introduce a Bill further to amend the Essential Commodities (Special Provisions) Act, 1981 and to make special provisions by way of amendment to

[Sh. A.K. Anthony]

MR.SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities (Special Provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955".

The motion was adopted

..

SHRI A.K.ANTONY: I introduce the Bill.

12.25 1/2 hrs

GOLD BONDS (IMMUNITIES AND EXEMPTIONS) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CANDRASHEKHARA MURTHY): Sir, on behalf of Dr.Manmohan Singh, I beg to move for leave to introduce a Bill to provide for certain immunities to the subscribers of the Gold Bonds and for certain exemptions from direct taxes in relation to such Bonds and for matters connected therewith or incidental thereto.

MR.SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for certain immunities to the subscribers of the Gold Bonds and for certain exemptions from direct taxes in relation to such Bonds and for matters connected therewith or incidental thereto".

The motion was adopted

SHRI M.V.CHANDRASHEKHARA MURTHY: I introduce the Bill.

12.26 hrs

Explanatory statement giving reasons for immediate legislation by the Gold Bond (Immunities and Exemption) Ordinance.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, on behalf of Dr.Manmohan Singh I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gold Bond ((Immunities and Exemptions) Ordinance, 1993.

[Placed in Library See. No.L.T-3379/93]

12.26 1/2 hrs

INTEREST ON DELAYED PAYMENTS TO SMALL SCALE AND ANCILLARY INDUSTRIAL UNDERTAKINGS BILL **

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M.ARUNACHALAM): Sir, I beg to move for leave to introduce a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matter connected therewith or incidental thereto.

MR.SPEAKER: The question is:

*Published in Gazette of India Extraordinary, part II, Section 2, dated 23.2.1993.

** Introduced with the recommendation of the President.